

THE DELHI SIKH GURDWARAS (AMENDMENT) ACT, 1981

No. 6 OF 1981

[25th March, 1981.]

An Act further to amend the Delhi Sikh Gurdwaras Act, 1971.

Enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Delhi Sikh Gurdwaras (Amendment) Act, 1981.

Short
title
and com-
mence-
ment.

(2) It shall be deemed to have come into force on the 21st day of January, 1981.

82 of 1971

2. In the Delhi Sikh Gurdwaras Act, 1971 (hereinafter referred to as the principal Act), sub-section (3) of section 16 shall be omitted.

Amend-
ment of
section
16.

2 of 1981.

3. (1) The Delhi Sikh Gurdwaras (Amendment) Ordinance, 1981, is hereby repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.